


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 16.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(CAA) No.8/BB/ 2017	-	Hearing	230/ 232	Shilpa Medicare Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
2	NYCOIL KURIAKOSE 9886951060	Petitioner	

Counsel for petitioner is present. The Tribunal received reply from the Income Tax Department stating that the said circle of the Income Tax Department is not the assessing authority of the petitioner company. Therefore, the petitioner company is directed to issue notice to the concerned jurisdictional circle of Income Tax Department. Registry is also directed to issue notice on the RD and ROC.

In this matter the OL has filed one application for permission to appoint an Auditor for scrutinising the books of accounts of the Transferor Company. Though, the OL has filed this application in the present case, however, he is seeking permission for appointment of Auditor for scrutinising the books of accounts of the Transferor Company. Counsel for petitioner has not objection for granting permission to the OL for appointing a Chartered Accountant for verifying the books and accounts of the Transferor Company from out of the panel maintained by him.

In the result, OL No.106/17 is allowed. Permission is granted to the OL to appoint an Auditor from among the list of panel members maintained by OL office for scrutinising the books of accounts of the Transferor Company and the petitioner company to meet the fees of the Auditor.

For report and for notices by 29.08.2017.


MEMBER (J)


MEMBER (T)